

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 222
TO BE ANSWERED ON 15TH DECEMBER, 2017**

PASSIVE EUTHANASIA

222. SHRI RAJENDRA AGRAWAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has finalised a bill to permit passive euthanasia;
- (b) if so, the details thereof and the current status of the said bill;
- (c) whether the Government is against letting people make 'living wills' to stop medical treatment in future, if he/she becomes terminally ill;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the Hon'ble Supreme Court has issued any directives in this regard; and
- (f) if so, the details thereof and the status of compliance thereto?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): No, however the matter regarding formulation of legislation on Passive Euthanasia is under consideration in this Ministry.

(c) & (d): No.

(e) & (f): Hon'ble Supreme Court in its Judgement dated 7th March, 2009 in WP(CRL.) No. 115 of 2009, Aruna Ramchandra Shanbaug vs UoI and Others, laid down comprehensive guidelines to process "Passive Euthanasia" in the case of incompetent patients and stated that the said procedure should be followed all over India until the Parliament makes a legislation on the subject.